

**WEST BENGAL STATE LEGISLATURE (DELEGATION OF POWERS) BILL**

AS PASSED BY RAJYA SABHA

**SECRETARY :** Sir, I lay on the Table of the House the West Bengal State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.

**ESTIMATES COMMITTEE**

THIRTY-NINTH REPORT

**SHRI P. VENKATASUBBAIAH** (Nandyal): I beg to present the Thirty-ninth Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—Central Institute of Fisheries Education, Bombay.

**REBALLOTING**

**SHRI D. C. SHARMA** (Gurdaspur): Sir, I request that this system of balloting be stopped.

**MR. SPEAKER :** That shall not be discussed in the House. There is a Rules Committee, and there are so many Committees where these are discussed; not in the open House.

12.13 Hrs.

**CORRECTION OF ANSWER TO S.Q. NO. 129 RE. PAYMENT FOR FOOD IMPORTS FROM USA**

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI):** I answered Starred Question No. 129 in the Lok Sabha on 19-2-1968 regarding food imports from U.S.A. In the course of supplementaries thereon, a question was asked whether we are importing tobacco under PL-480. I have looked into the matter and would like to state the correct position for the information of Hon'ble Members.

2. India has been importing flue-cured Virginia tobacco in small quantities from U.S.A. under PL-480 for a number of years. The May 1966 Agree-

ment had provided for an import of 850 metric tons of this tobacco in the amount of \$2.66 million. Of this quantity, 700 metric tons was imported by June, 1967 and the balance of 150 metric tons will be imported between now and June 1968.

3. This tobacco is being imported for purposes of blending in the manufacture of certain types of cigars and cigarettes.

12.14 Hrs.

**BUSINESS OF THE HOUSE**

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH):** Sir, Government Business in this House during the week commencing 18th March, 1968, will consist of—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of—  
The Delhi Municipal Corporation (Amendment) Bill, 1968.  
The Jammu & Kashmir Representation of the People (Supplementary) Bill, 1968.
- (3) Discussion and voting on—  
Demands for Grants (Railways) for 1968-69.  
Supplementary Demands for Grants (Railways) for 1967-68.  
Demands on Account (Haryana) for 1968-69.  
Supplementary Demands for Grants (Haryana) for 1967-68.
- (4) Discussion on the Resolution seeking approval of the Proclamation in relation to the State of West Bengal.
- (5) Consideration and passing of the West Bengal State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.
- (6) Discussion and voting on—  
Demands on Account (West Bengal) for 1968-69.

Supplementary Demands for Grants (West Bengal) for 1967-68.

- (7) Discussion on the Resolution seeking approval of the Proclamation in relation to the State of Uttar Pradesh.
- (8) Consideration and passing of the Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.
- (9) Discussion and voting on—  
Demands on Account (Uttar Pradesh) for 1968-69.  
Supplementary Demands for Grants (Uttar Pradesh) for 1967-68.
- (10) Motion for reference of the Scheduled Castes and Scheduled Tribes Orders (Amendment), Bill, 1967 of a Joint Committee.
- (11) Consideration and passing of the Armed Forces (Special Powers) Continuance Bill, 1968 as passed by Rajya Sabha.

SOME HON. MEMBERS *rose*—

MR. SPEAKER : Yesterday we met at length and the whole thing was discussed there. This work cannot be completed next week. We are again meeting in 3 or 4 days. Party representatives are there. Whatever suggestions or changes you want to make, it can be done there. I have absolutely no objection to consider any suggestion. Even if we have fixed up something, you have a right to change it and include something else. All this can be discussed in the Business Advisory Committee meeting. Business Advisory Committee is not some private talk; it is part of the House. So, we shall meet again there and discuss this.

#### BUSINESS ADVISORY COMMITTEE SIXTEENTH REPORT

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND COMMUNICA-  
TIONS (DR. RAM SUBHAG SINGH) :  
I beg to move :

"That this House agrees with the Sixteenth Report of the Business Advisory Committee presented to the House on the 13th March, 1968."

MR. SPEAKER : The question is :

"That this House agrees with the Sixteenth Report of the Business Advisory Committee presented to the House on the 13th March, 1968."

The motion was adopted.

#### DEMANDS FOR SUPPLEMENTARY GRANTS

(UTTAR PRADESH), 1967-68

THE MINISTER OF FINANCE (SHRI MORARJI DESAI) : Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Uttar Pradesh for 1967-68.

#### UTTAR PRADESH BUDGET, 1968-69

SHRI MORARJI DESAI *rose*—

SHRI PLEDO MODY (Godhra) : Is he reading different speeches or the same speech ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : This is different.

Sir, the House is aware that the President by his Proclamation of the 25th February 1968 has assumed to himself the functions of the Government of Uttar Pradesh. A copy of the Report of the Governor of the State to the President has already been laid on the Table of the House. While Government hope that it will be possible to restore the normal constitutional machinery in the State soon, the powers of the State Legislature are at present exercisable by Parliament. Accordingly it has become necessary to submit the Budget of the State Government for 1968-69 to Parliament in order to obtain a Vote on Account for meeting expenditure during the period April to July 1968.

2. Considering the limited object of presenting the State Budget to Parlia-